

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

208. C.P. (IB)/24(MB)2024

IN THE MATTER OF

Matangi iron & steel company

VS

New Consolidated Construction Company Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 19.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Devashish Godbole (VC)
For the Respondent: Adv. Madhavi Nalluri (PH)

ORDER

The Ld. Counsel for the Respondent submits that, in terms of the order dated 22.03.2024 the imposed cost has already been paid and the reply is also filed. The Ld. Counsel for the Respondent is directed to furnish the hard copy of the reply to the Bench before the next date of hearing.

Adjourned to **03.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)